HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY, THE THIRD DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

I.A.No.1 OF 2025
IN
WRIT PETITION NO: 46095 OF 2022

I.A.No.1 OF 2025
Between:

1. R. Kavitha, D/o. R. Suryanaryana, Aged about 35 years, Occ. Junior Lecturer (Mathematics), TMRJC, Barkas Boys, Hyderabad Hyderabad District.
2. B. Kavitha, D/o B. Appa Rao (Late), Aged about 44 years, Occ. Post Graduate Teacher (English), TMRSJC Bhadurpura Girls-1, Hyderabad Hyderabad District.
3. R. Swarnalatha, D/o R. Sathyanarayana, Aged about 38 years, Occ. Trained Graduate Teacher (Maths), TMRSJC, Bellampalli Girls-1, Mancherial District.
4. Gantaekampu Yadaiah, S/o Chinna Venkulu, Aged about 40 years, Occ. Trained Graduate Teacher (Maths), TMRSJC, Chandrayangutta Boys-1, Hyderabad Hyderabad District.
5. Vasundara Marepally, D/o Venkat Reddy, Aged about 35 years, Occ. TrainedGraduate Teacher, TMRSJC, Barkas Girls-I, Hyderabad. Hydrabad District.
6. Basani Swathi, D/o Anjaiah, Aged about 33 years, Occ. Staff Nurse, TMRSJC, Hyayathnagar Girls-1/ JC, Ranga Reddy District.
7. Bharathi, D/o. V.Ramulu Aged about 33 years, Occ. Post Graduate Teacher, TMRSJC, Husnabad, Siddipet District.
8. V. Swathi, D/o. V. Ramulu, Aged About 33 years, Occ. Post Graduate Teacher (Maths), TMRSJC, Husnabad Girls-1, Siddipet District.
9. Bandaru Sowjanya, D/o. Bandaru Narasimha Rao, Aged about 32 years, Occ. Trained Graduate Teacher (Maths), TMRSJC, Aswaraopet Girls-1, Khammam District.
10. Parvin, D/o. Md Valiyuddin, Aged about 40 years, Occ. Art Teacher, TMRS, Devarkadra Boys-1, Mahaboobnagar District

...PETITIONERS

AND

1. The Union of India, Represented by its Secretary, Department of States Ministry of Home Affairs New Delhi.
2. The Union of India, Represented by its Secretary, Legislative Department Ministry of Law and Justice New Delhi.

3. The State of Telangana, Represented by its Chief Secretary General Administration Department, Secretariat, Hyderabad.
4. The State of Telangana, Represented by its Secretary, Minorities Welfare Department, Secretariat, Hyderabad.
5. The Secretary, The Telangana Minority Welfare Residential Educational Institutions Society, Hyderabad.

...RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to permit the Petitioners herein /4th and 10th Petitioners Partly permit to withdraw in the main Writ Petition being W.P. No. 46095 of 2022.

W.P.No.46095 OF 2022

Between:

1. R. Kavitha, D/o. R. Suryanaryana, Aged about 35 years, Occ. Junior Lecturer (Mathematics), TMRJC, Barkas Boys, Hyderabad Hyderabad District.
2. B. Kavitha, D/o B. Appa Rao (Late), Aged about 44 years, Occ. Post Graduate Teacher (English), TMRSJC Bhadurpura Girls-1, Hyderabad Hyderabad District.
3. R. Swarnalatha, D/o R. Sathyanarayana, Aged about 38 years, Occ. Trained Graduate Teacher (Maths), TMRSJC, Bellampalli Girls-1, Mancherial District.
4. **Gantaekampu Yadaiah (Deleted), S/o Chinna Venkulu, Aged about 40 years, Occ. Trained Graduate Teacher (Maths), TMRSJC, Chandrayangutta Boys-1, Hyderabad Hyderabad District.**
5. Vasundara Marepally, S/o Venkat Reddy, Aged about 35 years, Occ. TrainedGraduate Teacher (Maths), TMRSJC, Barkas Girls-I, Hyderabad. Hydrabad District.
6. Basani Swathi, D/o Basani Anjaiah, Aged about 33 years, Occ. Staff Nurse, TMRSJC, Hyayathnagar Girls-1/ JC, Ranga Reddy District.
7. Bharathi, D/o. Narayan Reddy Aged about 34 years, Occ. Trained Graduate Teacher (Maths), TMRSJC, Golkonda Girls-2, Hyderabad Hyderabad Disrtrict.
8. V. Swathi, D/o. V. Ramulu, Aged About 33 years, Occ. Post Graduate Teacher (Maths), TMRSJC, Husnabad Girls-1, Siddipet District.
9. Bandaru Sowjanya, D/o. Bandaru Narasimha Rao, Aged about 32 years, Occ. Trained Graduate Teacher (Maths), TMRSJC, Aswaraopet Girls-1, Khammam District.
10. **Parvin (Deleted), D/o. Md Valiyuddin, Aged about 40 years, Occ. Art Teacher, TMRS, Devarkadra Boys-1, Mahaboobnagar District**

(Petitioner Nos.4 and 10 are dismissed as withdrawn as per Co. dt.03/09/2025, vide IA No.1 of 2025 in WP No.46095 of 2022)

...PETITIONERS

AND

1. The Union of India, Represented by its Secretary, Department of States Ministry of Home Affairs New Delhi.
2. The Union of India, Represented by its Secretary, Legislative Department Ministry of Law and Justice New Delhi.
3. The State of Telangana, Represented by its Chief Secretary General Administration Department, Secretariat, Hyderabad.
4. The State of Telangana, Represented by its Secretary, Minorities Welfare Department, Secretariat, Hyderabad.
5. The Secretary, The Telangana Minority Welfare Residential Educational Institutions Society, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Writ, order or orders or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents in amending the clauses (1) and (2) of Article 371 (D) of the Constitution of India with the provisions of minor Act i.e., Section 97 of the Andhra Pradesh State Reorganization Act, 2014 without following the mandatory provisions of Article 368 of the Constitution of India and the consequential Telangana Public Employment (Organization of the Local Cadres and Regulations of direct recruitment) Order, 2018,notified in GSR No.820(E) dated 29.08.2018 which was adopted by the Telangana Government vide G.O.Ms. No. 124 General Administration Department (SPF - MC Department) dated 30-08-2018, consequential amendment issued to the Presidential Order vide GSR No.279(E) dated 16.04.2021, G.O.Ms. No. 317 General Administration Department SPF - 1 Department, dated 06-12-2021 and circular Memo No. 778/SPF-2/2022, dated 17-02-2022 issued by 3rd respondent and Memo No.A2/3563/TMREIS/2021 dated 07.07.2022 and consequential allotment orders issued to the petitioners on 26.09.2022 by the 5th respondent as arbitrary, illegal, unjust and procedurally and substantively ultra vires and the same is violative of fundamental rights guaranteed under Articles 14, 16, 21 and the procedure for amendment of the Constitution under Article 368 and clause (10) of Article 371 (D) of the Constitution of India and consequentially strike down the amendment of Article

371 (D), consequential the Telangana Public Employment (Organization of the Local Cadres and Regulations of direct recruitment) Order 2018, notified in GSR No.820(E) dated 29.08.2018 which was adopted by the Telangana Government vide G.O.Ms. No. 124 General Administration Department (SPF - MC Department) dated 30-08-2018, consequential amendment issued to the Presidential Order vide GSR No.279(E) dated 16.04.2021, G.O.Ms. No. 317 General Administration Department SPF -1 Department, dated 06-12-2021 and circular Memo No. 778/SPF-2/2022, dated 17-02-2022 issued by 3rd respondent and Memo No.A2/3563/TMREIS/2021 dated 07.07.2022 and consequential allotment orders issued to the petitioners on 26.09.2022 by the 5th respondent.

This petition coming on for hearing, upon perusing the petition and affidavit filed in support thereof and upon hearing the arguments of Sri A.Phani Bhushan, appearing on behalf of Petitioner, Sri N.Bhujanga Rao, Dy.Solicitor General Of India, Counsel for the Respondent Nos.1&2, Sri Ch.Kalyan Rao, GP for Respondent No.3, Sri P.Ram Prasad, SC for The Telangana Minority Welfare Residential Educational Institutions Society, the Court made the following: **ORDER**

Sri A. Phani Bhushan, learned counsel appears for petitioners.

Learned counsel for the petitioners filed the instant Interlocutory Application seeking permission of this Court to withdraw the instant Writ Petition so far as petitioner Nos.4 and 10 is concerned.

Permission is allowed and the instant Writ Petition is dismissed as withdrawn so far as petitioner Nos.4 and 10 is concerned.

Accordingly, the instant Interlocutory Application is allowed.

Sd/-M.NAGAMANI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Secretary, Union of India, Department of States Ministry of Home Affairs New Delhi.
2. The Secretary, Union of India, Legislative Department Ministry of Law and Justice New Delhi.

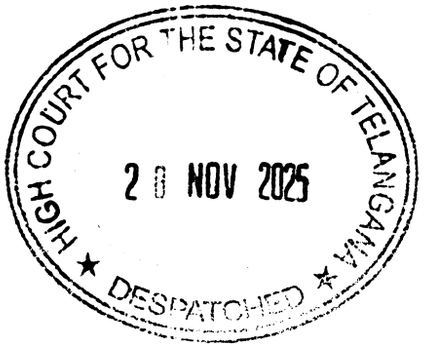
3. The Chief Secretary General Administration Department, Secretariat, Telangana State, Hyderabad.
4. The Secretary, Minorities Welfare Department, Secretariat, Telangana State, Hyderabad.
5. The Secretary, The Telangana Minority Welfare Residential Educational Institutions Society, Hyderabad.
6. One CC to SRI A.PHANI BHUSHAN, Advocate. [OPUC]
7. One CC to SRI N.BHUJANGA RAO, Deputy Solicitor General of India, High Court for the State of Telangana at Hyderabad. [OPUC]
8. Two CCs to GP FOR GENERAL ADMINISTRATION, High Court for the State of Telangana at Hyderabad. [OUT]
9. One CC to Sri P.Ram Prasad, SC for The Telangana Minority Welfare Residential Educational Institutions Society. [OPUC]
10. The Section Officer, Writ Non-Service Section, High Court for the State of Telangana at Hyderabad.
11. Two CD Copies.

BSK

PMK

HIGH COURT

DATED:03/09/2025



ORDER

I.A.No.1 OF 2025
IN
WP.No.46095 of 2022

DISMISSING THE WRIT PETITION SO FAR AS THE PETITIONER Nos.4 & 10 IS CONCERNED WITHOUT COSTS

14 MT
28/11/25